

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/1998/1669/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati, the 28th March, 2022.

Sub:- **Earned Leave along with permission to leave headquarter.**

Ref:- Your Letter No. DJ.XII-1/2022/1276/E, dtd. 23.03.2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for nine days from 31.03.2022 to 08.04.2022** (sufficing 09.04.2022 & 10.04.2022) **along with station leave permission from the evening of 30.03.2022 till the morning of 11.04.2022**, subject to submission of leave application in prescribed format along with Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahat. You have been granted permission to take your official vehicle from Dhubri to Guwahati during the to and fro trips, at your own cost. You have been asked to hand over the charge of your Court and office to the Addl. District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial officer at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/1670-1671/A, dated 28.03.2022

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rda